

**Application No. Misc. DJ ASJ 69/2019  
H. B. Chaturvedi Vs. CBI**

21.08.2020

**Present: None for applicant/accused.**

**Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent**

**No. 1.**

**Sh. Kartik Bhardwaj, Advocate for respondent No. 6**

**and 7.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020.

No time left.

**List on 26.08.2020 at 02.30 PM for orders.**

**Copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/21.08.2020

**CC No. 352/2019  
CBI Vs. Saleem Hamid Etc.**

21.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.  
Sh. Tanveer Ahmad Mir, Advocate for A-1 Saleem Hamid, A-2 Anupam Kumar Sen and A-3 Sunil Kumar Malhotra on bail.  
Sh. Rajmangal Kumar, Advocate for Vijay Kumar Sharma, AR of A-5 M/s VRCC Pvt. Ltd.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

As requested by Ld. Sr. PP for CBI, Sh. Tanveer Ahmad Mir, Ld. Defence Counsel has agreed to re-submit his entire arguments in detail. Heard in part.

At this stage, Sh. Tanveer Ahmad, Ld. Defence Counsel submits that on 24.08.2020, he would not be available as he has to appear before the Hon'ble Allahabad High Court in a bail matter and some other date may be given.

Accordingly, **the date already fixed i.e. 24.08.2020 stands cancelled.**

**List on 25.08.2020 and 27.08.2020 for remaining final arguments. The matter shall be taken up at 02.30 PM on each of the dates.**

**Copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**  
District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/21.08.2020

**CC No. 224/2019  
CBI Vs. Chaudhary Somdutt**

21.08.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for accused.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

This matter is at the stage of prosecution evidence.

However, in terms of orders of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 dated 15.08.2020, till 31.08.2020 evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

**Accordingly, list on 09.11.2020 for PE.**

**Copy of this order be sent to the Computer Branch to be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/21.08.2020